

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1363 of 2019

IN THE MATTER OF:

Aashish Nevatia

...Appellant

Versus

CFM Asset Reconstruction Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. Malak Bhatt, Mr. Vishvendra Tomar and Mr. Atrey Banerjee, Advocates

For Respondent : Mr. Yugank Goel, Advocate for R-2

ORDER

27.02.2020 Learned Counsel for the Appellant submits that he has supplied the requisites record/Tally data, as he has been ordered to provide to the Resolution Professional. However, Resolution Professional is disputing this fact.

In such circumstances, the Appellant is directed to file an affidavit alongwith the documents within a week, that he has complied the order dated 14th February, 2020.

Let the matter be fixed on **16th March, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

pks/kam